

SHRI HARI VISHNU KAMATH: Otherwise there will be guillotine again.

MR. DEPUTY-SPEAKER: There is still one more year, and much before that, it will come up

SHRI VINODBHAI B. SHETH: Ours is the last meeting now Yours is a very important Bill, in any way, the value of which is immense in our mind, because you would not like to see that our demands are guillotined. But you made a reference that one of the Bills was taken in category 'A' and we are weighing the importance of it. There are some Bills of national importance, and your Bill is more important from the financial point of view. So, I request you to give in writing to the Chairman for its reclassification and present it in the next meeting.

MR. DEPUTY-SPEAKER: That will be done. The question is:

"That this House do agree with the Thirty-third Report of the Committee on private Members' Bills and Resolutions presented to the House on the 2nd May, 1979."

The motion was adopted

15.10 hours

JUDICIAL FUNCTIONS AND POWERS UNDER CERTAIN ECONOMIC LAWS BILL*

SHRI MANOHAR LAL (Kanpur): I beg to move for leave to introduce a Bill to provide for carrying out of judicial functions and exercise of judicial powers under the Central Excises and Salt Act, 1944, the Customs

Act, 1962, the Gold (Control) Act, 1968, and the Foreign Exchange Regulation Act, 1973 by judicial tribunals

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for carrying out of judicial functions, and exercise of judicial powers under the Central Excises and Salt Act, 1944, Customs Act 1962, the Gold (Control) Act, 1968 and the Foreign Exchange Regulation Act 1973 by Judicial Tribunals"

The motion was adopted

SHRI MANOHAR LAL: I introduce the Bill.

STATE OF GOA, DAMAN AND DIU BILL*

SHRI EDUARDO FALEIRO (Mormugao): I beg to move for leave to introduce a Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the establishment of the State of Goa, Daman and Diu and for matters connected therewith"

The motion was adopted

SHRI EDUARDO FALEIRO Sir, I introduce the Bill.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 4-5-79.

†Introduced with the recommendation of the President.